

No. 12/4/2004/Fin(R&C)
Government of Goa,
Finance (Rev. & Cont.) Department,
Secretariat
Porvorim.

Dated :- 05/08/2005

NOTIFICATION

Whereas the Government of India have introduced a new restructured defined Contribution pension system, replacing the existing system of defined benefit pension system, vide Government of India, Ministry of Finance, Department of Economic Affairs Notification No. 5/7/2003-ECB & PR dated 22-12-2003. The said System is mandatory for all new recruits to the Central Government Service from 1/1/2004, except the Armed Forces;

And whereas for the implementation of the said system, the Government of India has amended, with effect from 1/1/2004, rule 2 of the Central Civil Services (Pension) Rules, 1972, rule 2 of the Central Civil Services (Commutation of Pension) Rules, 1981, and rule 2 of the Central Civil Services (Extraordinary Pension) Rules, 1939, vide three separate Notifications No. 38/16/2003-P&PW(A) dated 30-12-2003 and vide S.O. 1483(E), S.O. 1484(E) and S.O. 1487 (E) respectively,

And whereas the Government of Goa, after careful consideration, has decided to adopt the Government of India's said new restructured Defined Contribution Pension System for new recruits to the Government of Goa's service as well as new recruits in all educational and other institutions in the State of Goa whose cost of salaries or pensions are debited to the Consolidated Fund of the State of Goa, with effect from 05/08/2005;

Now, therefore, in exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Goa hereby adopts Government of India's said new restructured Defined Contribution Pension System notified vide Government of India, Ministry of Finance, Department of Economic Affairs

Contd...

Notification No.5/7/2003-ECB & PR dated 22-12-2003, and makes applicable to the new recruits to the Government of Goa's service as well as to the new recruits in all educational and other institutions in the State of Goa whose cost of salaries or pensions are debited to the Consolidated Fund of the State of Goa, with effect from 05-08-2005.

Further, the Governor of Goa also adopts the said amendment carried out to rule 2 of the Central Civil Services (Pension) Rules, 1972 and the Central Civil Services (Commutation of Pension) Rules, 1981, subject to the modification that for the expression "31st day of December, 2003" occurring in said rules 2 after the said amendment, the expression "4th day of August, 2005" shall be read and adopts the amendment carried out to rule 2 of the Central Civil Services (Extraordinary Pension) Rules, 1939, subject to the modification that for the expression "1st day of January, 2004" occurring in the said rule 2 after the said amendment, the expression "5th day of August, 2005" shall be read.

The modalities for the implementation of the said System are as per the Annexures appended hereto.

By order and in the name of the
Governor of Goa.



(D.G. Sardesai)
Joint Secretary, (Finance)

To;
The Director (Printing & Stationery), Government Printing Press, Panaji -
with a request to publish this Notification in the Extraordinary Govt. Gazette
and furnish five copies of the said Gazette for office record.

Copy to:-

1. All Heads of Department/Offices.
2. All Departments in the Secretariat.
3. The Director of Accounts, Panaji.
4. The Accountant General (Audit), Porvorim.